

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3447
ANSWERED ON:25.04.2012
AMENDMENTS IN RESOLUTION AGAINST SRI LANKA
Vijayan Shri A.K.S.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India brought in any amendments to the US sponsored resolution against Sri Lanka while supporting the resolution; and
- (b) If so, the details of the extent to which the original resolution has been diluted by India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

- (a) Yes. India had brought in amendments to the resolution on Sri Lanka in the Human Rights Council (HRC) Session of March 2012.
- (b) The amendments proposed by India underlined the need for the Office of the UN High Commissioner for Human Rights and the relevant special procedures mandate holders to provide advice and technical assistance in consultation with and with the concurrence of the Government of Sri Lanka. This was in line with the Council's own resolutions of 5/1 and 5/2 in 2007 on institution-building.